CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-560 038.

Dated: 1 SEP 1993

_		322 of 1993.	
APPLICATION	NO(s).		/

Applicant(S) S.S. Sethumadhavan and v/s. Respondent(s) Secretary, Ministry of Defence, N. Delhi & Others.

Te

- 1. Sri.S.S.Sethumadhavan,
- 2. Sri.T.S.Srinivasan,
- 3. Smk.B.N.Jayanthi Malini.
- 4. Sri.M. Aswathanarayana.
- 5. Sri.K.Balaraj,
- 6. Sri. Vishwanath Vakade and
- 7. Smt.J.S.Vigayalakshmi......All are working as Senior Scientific Assistants, Aeronautical Development Establishment, C.V.Raman Nagar. Bangalore-560 093.
- 8. Sri.M. Narayanaswamy, Advocate, No. 844, Upstaiis Fifth Block, Rajajinagar, Bangalore-560 010.
- 9. The Secretary, Ministry of Defence, South Block, New Delhi.
- 10. The Scientific Adviser & Director General, R&D, South Block, Ministry of Defence, New Delhi.
- 11. The Director, Meronautical Development Establishment, C.V.Raman Nagar, Bangalore-93.
- 12. TheDirector, D.F.R.L., Mysore.
- 13. Sri.M.S.Padmarajaiah, Central Government Standing Counsel, High Court Building, Bangalore-1.

SUBJECT: - Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalore Bench Bangalore.

Please find enclosed herewith a copy of the ORDER/ STAY/INTERIM ORDER passed by this Tribunal in the above said application(s) on 18-08-93.

Sound

.00

DEPUTY REGISTRAR US JUDICIAL BRANCHES.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH, BANGALORE

DATED THIS THE 18TH DAY OF AUGUST, 1993

Present: Hon'ble Justice Mr.P.K.Shyamsundar Vice Chairman

APPLICATION NO.322/1993

- 1. S.S. Sethumadhavan
- 2. T.S.Srinivasan
- 3. B.N. Jayanthi Malini
- 4. M.Aswathanarayana
- 5. K.Balaraj
- 6. Vishwanath Vakade
- J.S.Vijayalakshmi

Applicants

(All are working as Senior Scientific Assistants, A.D.E., C.V.Raman Nagar Bangalore - 93)

(Shri.M.N.Swamy - Advocate)

Vs.

- 1. The Union of India,
 rep. by its Secretary to Govt.
 Ministry of Defence, South Block,
 New Delhi 11.
- 2. The Scientific Advisor & Director General, R&D South Block, Ministry of Defence, New Delhi 11
- 3. The Director, A.D.E., C.V.Raman Nagar, Bangalore - 93.
- 4. The Director, D.F.R.L., Mysore

Respondents

(Shri.M.S.Padmarajaiah, Advocate)

This application having come up before this Tribunal for hearing, Hon'ble Justice

Mr.P.K.Shyamsundar, Vice Chairman made the following.



ORDER

It seems to me that all I have to do is to direct the Department to consider the claim of the applicant for being treated on par with those people who were extended the benefit of the higher scale of pay of Rs.2375_3500 pursuant to an order of this Tribunal in O.A.No.458 to 500/1990 (R.PINTO & Ors v. Union of India) disposed off on 30_12_1991 wherein Pinto and his colleagues were granted the benefit of the Higher pay scale of Rs.2375_3500 w.e.f. 1_1=88.

- I am told that Pinto and others who got substantial bere fits in terms of the orders of the Tribunal as aforesaid were all juniors to the applicant in the same cadre. It is, therefore, urged rightly that Department should extend for these people also the benefit given to other officials who were parties to the decision of the Tribunal in the case referred to supra.
- I agree. If the claim of the applicant is no different from what was upheld in the earlier cases i.e. in Pinto's case there is little reason not to extend the same benefits to the applicant subject of course to the condition that he is really eligible for such benefits. Under the circumstances, what I should do is to direct the Department to consider the claim of the applicant for awarding the benefit of the judgment rendered in Pinto's case



referred to supra. The Department will take a decision in that behalf within three months from the date of receipt of a copy of this order.

No costs.

4. (M.P. filed therein stand allowed. Applicants are permitted to prosecute the case in one cost.



(P.K.SHYAMSUNDAR)

P.K.SHYAMSUNDAR)
VICE CHAIRMAN

SECTION OFFICER

SECTION OFFICER

ADMINISTRATIVE TRIBUNAL

ADDITIONAL BENCH

BANGALORE

TRUE COPY

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex. Indiranagar, Bangalore-38.

Miscellaneous Application No.17/94 in

Dated:

8 MAR 1994

APPLICATION NO(s) 322 of 1993.

MPPLICANTS:

TO.

RESPONDENTS: Secretary, Ministry of S.S.Sethumadhavan and six others v/s. Defence, N. Delhi & Others.

- Sri .M.Narayanaswamy, Advocate, l. No.844, Upstairs, 17th-G-Main, Fifth Block, Rajajinagar, Bangalore-10.
- Sri.G.Shanthappa, Addl.Central Govt.Stng.Counsel, 2. High Court Building, Bangalore-1.
- Sri.M.S.Padmarajaiah, Central Govt. Stng. Counsel, 3. High Court Bldg, Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 28-02-1994.

Donad on 8.35

JUDICIAL BRANCHES.

In the Central Administrative Tribunal Bangalore Bench Bangalore

ORDER SHEET (contd)

Date Office Notes Orders of Tribunal

(PKS)VC/(VR)M(A) FEBRUARY 28,1994.

ORDER ON M.A.NO.17 OF 1994

We have heard the learned standing counsel, apropos this application seeking more time to comply with the direction of this Tribunal. The judgment of the Tribunal under reference has since been upheld by the Supreme Court. In that situation we think that the Government should be more than anxious to comply with the directions of the Tribunal subsequently affirmed by the But. then from that Supreme Court. we are told to-day and from the records produced before us there does not appear to be any anxiety on the part of the administration to comply with the orders of this Tribunal, subsequently upheld by the Supreme Court as well. we must record our strong dissent and express our displeasure regarding the delay involved in the implementation of the Tribunal's order, we however accede to the emphatic plea made by the learned Standing Counsel for more Acceeding to his request for time.



			<u> </u>	
Date		Office Notes	Orders of Tribunal	

further extension of time,we four months time to comply with the orders as from to-day. We make it clear to the learned Standing Counsel through him to his clients, that on no account any further extension of time will be granted. Let a copy of this order be made available to the Government counsel. We direct that one more application of a similar nature said to be pending in O.A.No.9/94 but listed before the other bench is ordered to be brought before this Bench and disposed off in like terms.

Sd-MEMBER(A) ≤d~ Vviće-cHairman.

psp.



LENIMAL ALLE PENCH

RANGALURE